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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A./T.A No. 8186/2000

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SECTION OFFICER (Judl.)

*Sakthi*  
25/10/17

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDERS SHEET

- 1. Original Application No 186/06
- 2. Misc Petition No. \_\_\_\_\_
- 3. Contempt Petition No. \_\_\_\_\_
- 4. Review Application No. \_\_\_\_\_

Applicant(S) Md. Khairul Hussain

Respondant(S) U. O. P. Joms

Advocate for the Applicant(S) A. K. Roy

L. Wapang

Mis. M. L. B. B.

Advocate for the Respondant(S) Case

Notes of the Registry	Date	Order of the Tribunal
<p>Application is in form in Reg. F. for Rs. 50/- disposed vide SPO/BB No. 266.3255.79 Dated 28.7.06</p> <p><u>Di</u> Dy. Registrar</p> <p>Steps taken with envelopes.</p> <p><u>Di</u></p> <p>Received the true copy for the applicant. L. Wapang Advocate 17/8/06</p> <p>Received Usha Das. Add case 25/8/06</p>	<p>07.08.2006</p> <p>mb</p>	<p>The application is disposed of in terms of the order passed in separate sheets.</p> <p><u>[Signature]</u> Member</p> <p><u>[Signature]</u> Vice-Chairman</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

186 of 2006

O.A. No. ....

07.08.2006

DATE OF DECISION .....

Md. Khairul Hussain

..... Applicant/s

Mr A.K. Roy, Mr L. Wapang and Ms. M. Ghosh

..... Advocate for the  
Applicant/s.

- Versus -

Union of India & Others

..... Respondent/s

Ms U. Das, Addl. C.G.S.C

..... Advocate for the  
Respondents

CORAM

HON'BLE SRI K.V. SACHIDANANDAN, VICE-CHAIRMAN  
HON'BLE SRI GAUTAM RAY, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers  
may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest  
Being compiled at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy  
of the Judgment ? Yes/No

Vice-Chairman  
9.7.06

M

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 186 of 2006.

Date of Order: This is the 7th day of August 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.  
The Hon'ble Sri Gautam Ray, Administrative Member.

Md. Khairul Hussain  
Working as Tailor  
Under the Commandant  
155 Base Hospital, C/o. 99 A.P.O.  
Tezpur, District: Sonitpur, Assam.

... Applicant

By Advocates Mr A.K. Roy, Mr L. Wapang and Ms. M. Ghosh.

- Versus -

1. The Union of India,  
Represented by the Secretary to  
Ministry of Defence,  
Sena Bhawan, New Delhi.
2. The Under Secretary,  
Ministry of Defence,  
Government of India,  
Sena Bhawan, New Delhi.
3. The Director General of Medical Services (Army)  
Adjutant General's Branch  
Army Head Quarters,  
'L' Block, New Delhi - 110 001.
4. The Commandant,  
155 Base Hospital  
C/o - 99 APO.

... Respondents.

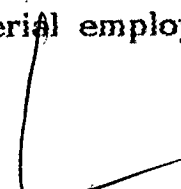
By Advocate Ms U. Das, Addl. C.G.S.C.

.....

ORDER (ORAL)

K.V. SACHIDANANDAN (V.C.)

The Applicant was appointed as Tailor to repair and stitching of cloth comprising of different wards and department under the Army Hospital as Group - D (Non-Ministerial employee). The



Ministry of Health and Family Welfare, Government of India vide notification dated 28.09.1998 enhanced the rate of Hospital Patient Care Allowance to other Group - C and Group - D employees. The Applicant stated that as per the guidelines dated 04.02.2004, the Applicant is entitled to get the said allowance. But the Respondents did not pay the said benefit to the Applicant. Aggrieved by the said inaction of the Respondents, the Applicant has filed this application seeking the following reliefs: -

"i) To direct the Respondents to suitably modify the Orders/letters dated: 17/11/2005 (Annexure - VII) and 22/11/2005 (Annexure - VIII) by adding tailor as eligible category to receive HPCA/PCA as per guidelines under Letter Dated: 04/02/2004 (Annexure - V)

ii) To grant HPCA to the applicant w.e.f. month of December' 2005 i.e. from which date the same has been stopped.

iii) Any other relief or reliefs as your Lordships may deem fit and proper."

2. Heard Mr A.K. Roy, learned Counsel for the Applicant and Ms U. Das, learned Addl. C.G.S.C. for the Respondents.

3. Mr A.K. Roy, learned Counsel for the Applicant submitted that he will be satisfied if a direction is given to the Applicant to file a representation before the Respondent No. 3 within a time frame and direct the Respondent No. 3 to consider the said representation that the Applicant proposes to file with a speaking order. Ms U. Das, learned Addl. C.G.S.C. for the Respondents submitted that she has no objection if such a course is adopted.

4. In the interest of justice, this Court directs that the Applicant shall file a comprehensive representation before the 3rd Respondent within a period of two weeks from the date of receipt of

the order. On receipt of such representation, the Respondent No. 3 or any other Competent Authority shall consider and dispose of the same and communicate the same to the Applicant within a period of three months from the date of receipt of the representation.

The O.A. is disposed of as above at the admission stage itself. No order as to costs.

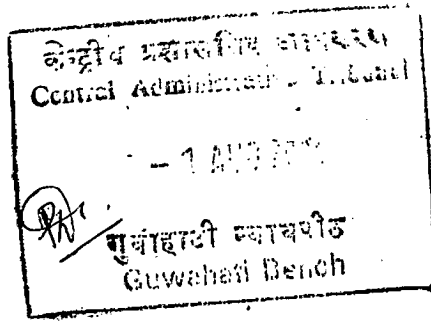


(GAUTAM RAY)  
ADMINISTRATIVE MEMBER



(K.V. SACHIDANANDAN)  
VICE-CHAIRMAN

/mb/



DISTRICT: SONITPUR

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :: GUWAHATI**

[An application U/s. 19 of the Central Administrative Tribunal Act, 1985].

ORIGINAL APPLICATION NO. 186 /2006

**MD. KHAIRUL HUSSAIN.**

----- APPLICANT.

-Versus-

**THE UNION OF INDIA AND OTHERS.**

----- RESPONDENTS.

**I N D E X**

SL. NO	PARTICULARS	PAGE NUMBER
1	Application	1 - 13
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4	Annexure - III	20 - 23
5	Annexure - IV	24 - 25
6	Annexure - V	26 - 32
7	Annexure - VI	33 -
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9	Annexure - VIII	39 - 41

FILED BY:

FOR OFFICE USE:

Limawapong  
ADVOCATE

Signature.

DISTRICT: SONITPUR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :: GUWAHATI

[An application U/s. 19 of the Central Administrative  
Tribunal Act, 1985]

ORIGINAL APPLICATION NO. 186 /2006

**MD. KHAIRUL HUSSAIN.**

----- APPLICANT.

-Versus-

**THE UNION OF INDIA AND OTHERS.**

----- RESPONDENTS.

LIST OF DATES

SL No	Dates	Particulars	Paras	Annexure	Page No.
1	8.11.1995	Letter issued by the Under Secretary, Ministry of Defence regarding grant of HPCA/PCA to all group 'C' and 'D' employees. Accordingly applicant got the HPCA	4 (iii)	I	4
2	20.1.1997	Corrigendum No. 230809/1/M-3 regarding categories of employees showing entitlement of HPCA/PCA wherein Tailor was specifically mentioned.	4(iv)	II	4
3	28.9.1998	Notification/letter enhancing the amount of HPCA/PCA	4(v)	III	4-5
4	2.1.1999	Notification/letter further enhancing the amount to Rs. 700 and Rs. 695 for Group 'C' and	4(v)	IV	4-5

		Group 'D' respectively.			
5	4.2.2004	Consolidated letter regarding detail guidelines about grant of HPCA/PCA according to which the applicant is entitled to get allowance.	4(vi)	V	5
6	16.7.2004	Schedule of work of tailor	4(vii)	VI	6
7	17.11.2005	Letter of Ministry of Defence whereby the authority categorised the Group 'C' and Group 'D' employees and wherein 'Tailor' has been excluded from getting HPCA/PCA	4(ix)	VII	6-7
8	22.11.05	Letter of Director General of Medical Services(Army) wherein it has been stated that only those categories which have been mentioned in the letter dated: 17.11.2005 are entitled to get HPCA/PCA and accordingly the applicant (Tailor) has been excluded.	4(x)	VIII	7-8

DISTRICT: SONITPUR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :: GUWAHATI

[An application U/s. 19 of the Central Administrative  
Tribunal Act, 1985]

ORIGINAL APPLICATION NO. 186 /2006

IN THE MATTER OF:

**MD. KHAIRUL HUSSAIN,**

Working as Tailor,

Under the Commandant,

155 Base Hospital, C/o. 99 A.P.O.

Tezpur, District: Sonitpur, Assam.

---- APPLICANT.

-Versus-

- 1) **THE UNION OF INDIA,**  
Represented by the Secretary  
to Ministry of Defence,  
Sena Bhawan, New Delhi.
- 2) **THE UNDER SECRETARY,**  
Ministry of Defence,  
Government of India,  
Sena Bhawan,  
New Delhi.
- 3) **THE DIRECTOR GENERAL OF  
MEDICAL SERVICES, (Army),**  
Adjutant General's Branch,

Md. Khairul Hussain

Filed by the applicant  
Khanuja; L. W. of my  
31/7/06  
Advocate

= 2 =

Army Head Quarters,  
'L' Block, New Delhi - 110001

4) THE COMMANDANT,  
155 Base Hospital,  
C/o. 99 APO.

----- RESPONDENTS.

DETAILS OF APPLICATIONS -

1) PARTICULARS OF THE ORDER/ORDERS AGAINST WHICH  
THE APPLICATION IS MADE -

The application is directed against the following orders/letters -

- i) Order/letter Vide No. 7(1)/2000/D (Med)  
Dated: 17/11/2005 issued by the Under Secretary,  
Ministry of Defence, Government of India.  
(Annexure - VII).
- ii) Order under No. B/32/52/PHCA/DGMS-3B  
Dated: 22/11/2005 issued by the Director General  
of Medical Services (Army). (Annexure - VIII),  
and also
- iii) Against the action of the Respondents in  
non-granting of HPCA to the Applicant.

2) JURISDICTION OF THE TRIBUNAL -

The applicant declares that the subject matter of the applicant is within the jurisdiction of the Hon'ble Tribunal.

Contd..

Md. Khairul Hussain

3) LIMITATION -

The applicant also declares that the application is made within the period of limitation as has been prescribed under Section - 21 of the Administrative Tribunal Act, 1985.

4) FACTS OF THE CASE -

- i) The Applicant is a Citizen of India and a resident of the Tezpur in the District of Sonitpur, Assam and is entitled to all the rights and privileges as guaranteed under the Constitution of India and the laws framed there under.
- ii) That the Applicant was appointed as tailor to repair and stitching of cloth comprising of different wards and department under the Army Hospital as Group - D (Non - Ministerial employee) for stitching of dresses with regard to Med - 1 and Med - II, Surg - I and Surg - II and Skin ward, Fam - I and Fam - II and eye, ENT, JCO's and ICU ward and OT and other wards and also for repairing of clothes used in these wards.
- iii) That the Applicant states that, vide letter Dated: 08/11/1995, issued by the Under Secretary, Ministry of Defence addressed to the Chief of the Army staff stating inter-alia about sanction of the President about grant of Hospital Patient Care Allowance (In short HPCA) to Group - 'C' and Group 'D' (Non-Ministerial) excluding staff nurses employed in Army Headquarters Units having 30 beds or more @ Rs. 80/- and Rs. 75/-

Contd..

Md. Khaireul Hussain

per month w.e.f. the date of that order. Accordingly, as the application was eligible to get the said allowance as a Group - D employee, he was extended the same benefit along with other Group - D employee.

A copy of the Order dated: 08/11/1995. is annexed herewith and marked as ANNEXURE - I.

- iv) That the Applicant states that, the Respondent accordingly by a corrigendum No. 230809/1/M-3 (B) Dated: 20<sup>th</sup> January' 1997 duly categorised the employees of Group - C and Group - D showing the entitlement of proposed Patient Care Allowances/ Hospital Patient Care Allowances per month. The Applicant who is working as tailor was placed at Serial No. 11 as Group - D employee showing his entitlement as Rs. 75/- per month apart from the regular pay and allowances.

A copy of the corrigendum dated: 20<sup>th</sup> January' 1997 is annexed here with and-marked as ANNEXURE - 2.

- v) That the applicant states that, Ministry of Health and Family Welfare, Government of India vide its notification/letter dated: 28/09/1998 enhanced the rate of HPCA for Group - 'C' and Group - 'D' (non-Ministerial Employees) from Rs. 80/- to Rs. 160/- and from Rs. 75/- to Rs. 150/- per month w.e.f. 01/08/1997 and the rate was further enhanced to Rs. 700/- and Rs. 695/- p.m.

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Md Khairul Hussain

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respectively w.e.f 29/12/1998 Vide No. 28015/41/98-H Dated: 02/01/1999.

Copy of the order/letters dated: 28/09/1998 and 02/01/1999 are annexed herewith and marked as ANNEXURE - III and ANNEXURE - IV respectively.

vi) That the applicants states that, the Government of India, Ministry of Health and family Welfare vide letter No. 2.28015/24/2001-H dated: 04/02/2004 addressed to Director General of Health Services, Nirman Bhawan, New Delhi, informed that the Ministry of Finance has suggested the said Ministry to come up with a clear cut policy for payment of HPCA/PCA to Group - C and D (Non-Ministerial Employees) working in hospitals, Dispensaries and Organisations be evolved. Subsequently with consultation with Department of Personnel and Training and Ministry of Finance, it was decided that in the light of the Cabinet decision in the payment of HPCA/PCA it may not be appropriate to lay down the policy for HPCA/PCA as major parameters of the Policy have already been decided. Instead, perhaps a consolidated letter is issued in consultation with Director General of Health Services to remove all ambiguity in this regard. Accordingly, adequate guidelines regarding HPCA/PCA were given in the said letter.

Copy of the letter Dated: 04/12/2004 is annexed herewith and marked as ANNEXURE - V.

Contd..

Md. Khairuz Hussain

vii) That the applicants states that, reference has been drawn up vide Unit Part - I order No. 154/8/2004 Dated: 16/07/2004 superscribed that tailoring services to the Wards/Department will be provided as per the programme below. It has been made clear that in-charge was (Ward Master), Department was deposit the cloth requiring repair/stitching is tailoring shop between 1300 hours to 1400 hours on the day as per schedule and endorse the number of cloths in the registrar maintained by the tailor and signed with date and time. It was also made clear that they will collect the repair/stitch cloths and the next day between 1300 hours to 1400 hours.

Schedule of the work of Tailor is annexed herewith and marked as ANNEXURE - VI.

viii) That the applicants states that, in defence to the letter dated: 04/02/2004, the eligibility criteria has been formulated in consultation with the Director General of Health Services wherein it has categorically mentioned that HPCA is admissible to all Group - 'C' and 'D' (Non-Ministerial Employees). As such the applicant being a tailor and not within the purview of nursing person is entitled to HPCA @ Rs. 695/- per month.

ix) That the applicants states that, the Government of India, Ministry of Defence, vide letter No. 7(1)/2000/D(MED) Dated: 17/11/2005 informed all the wings of Defence Services which

Contd..

Md. Khairul Hussain

includes Chief of the Army staff with regard to grant of HPCA/PCA to Group 'C' and 'D' (Non Ministerial Employees) of Armed Forces Hospitals/Medical Establishments made a comparative statements categorising the Group 'C' and 'D' (Non-Ministerial Employees) eligible for grant of HPCA/PCA as regard to Hospitals/Medical Establishments within the army. Tailoring has been deleted from the eligibility category. It may be pertinent to mention here that categories like Ward Sahayak, Safaiwala/Safaiwali, washerman, Barber, Female Attendant, cook and Ward Boy have been categorised as eligible for HPCA, but the tailor has been deliberately excluded without any reasons in violation to the order dated: 04/02/2004 (ANNEXURE - V to the Application).

A copy of the impugned order dated: 17/11/2005 is annexed here with and marked as ANNEXURE - VII

- x) That the applicants states that, thereafter the Director General of Medical Services (Army) issued a letter vide No. 8/32152/HPCA/DGMS-3B Dated: 22/11/2005 dealt with the enhancement of HPCA to the Group - "C" and Group - "D" (Non-Ministerial Employees) as well as employees who were excluded from payment of such allowances were considered after they have approached different courts. Accordingly, Ministry of Defence have also taken up the matter separately for extending the benefits of enhanced HPCA to the entire eligible Group - "C" and "D" OF AMC Units. Accordingly revised rates have been

Contd..

Md. Khairul Hussain

granted in consultation with the Ministry of Finance with retrospective effect. It has also been further mentioned that w.e.f. 17/11/2005 HPCA/PCA is entitled only to those categories which have specifically mentioned in the appendix Dated: 17/11/2005. As such the applicant is before this Hon'ble Tribunal as regard seeking parity in employment as well as safeguard of Article - 14 and 16 of the Constitution of India.

A copy of the impugned order dated: 22/11/2005 is annexed here with and marked as ANNEXURE - VIII

xi) That the applicant states that, by nature of work as per schedule of work given by the authority, a tailor is required to come to close contact with all types of patients to take measurements of those patients to prepare cloths and also to repair the dresses used by various type of patients and hence any type of disease may, at any time, catch to the tailors and hence the tailors should be extended the benefits of HPCA/PCA as has been given to other Group - D employees. Be it also stated here that though a cooks never come to close contact with any patient, but they have been given the benefits.

xii) That the applicant states that, the post of tailors fulfils all the eligibility criteria as have been mentioned in the guidelines Dated: 04/02/2004. Be it stated here that being a tailor, he belongs to Group - 'D' employee whose pay scale is less than Rs. 4000/- and there is no promotional avenues and hence tailors have been

Contd..

Md. Khairul Hussain

included in the eligibility categories and non inclusion is illegal and unjustified. More so, when the hospital where he works, there are more than 30 beds.

Being aggrieved with the decision of the authority and with the impugned orders/letter, the applicant approached this Hon'ble Tribunal by filing this application on the following grounds amongst others -

5) GROUND OF RELIEFS -

- 1) For that, the applicant being an employee under the Defence headed by the Chief of Army staff and being a Group - 'D' employee is entitled to HPCA.
- 2) For that, the Government of India, Ministry of Health and Family Welfare formulated the scheme for extending HPCA to Group - "C" and Group - "D" (Non-Ministerial Employees) whose pay scale is less than Rs. 4000/- and there is no promotional avenues and to avoid such frustration amongst these categories of employees these allowances of HPCA has been granted and accordingly the applicant was in receipt of the said allowances in excess to his regular pay and allowances.
- 3) For that, in any view of the matter the impugned orders are ex-facie illegal, unjust and liable to be modified to the extent giving tailor as eligible Group - "D: employee to receive HPCA with retrospective effect.

Contd...

Md. Khairul Hussain

- 9
- 4) For that, there should be parity in employment tailoring being a part of the Army Medical Corps is eligible to HPCA at par with other Group - "D" employees such as Cook, Safaiwalaa, Safaiwalli, etc.
  - 5) That there cannot be any rationalism in regard to payment of HPCA or discrimination between two employees of the same group holding analogous pay scale being under cadre.
  - 6) For that, the impugned orders needs to be interfered for the reason that the tailor has been purportedly deleted from the array of categories contained in 20/01/1997.
  - 7) For that, there should have been some justification for excluding tailor from the categories of entitlement of HPCA. AS such, impugned orders are bad in law and liable to be modified including tailor as a part of the eligible employee to be entitled for HPCA at par with his counterparts.
  - 8) For that, the action of the Respondent authorities is in violation of Article - 14 and 16 of the Constitution of India.
  - 9) For that, the impugned orders are arbitrary, unjust and malafide are liable to be modified for the ends of justice.

**6) DETAILS OF REMEDIES EXHAUSTED -**

Applicants states that as the authority after considering the consolidated guidelines,

Contd...

*Md. Khairul Hussain*

issued the final order Dated: 17/11/2005 and 22/11/2005, the applicant has not approached the authority by filing any representation and directly approached this Hon'ble Tribunal challenging the unequal treatment of the authority.

7) MATTER NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT -

The Applicant further declares that, he had not filed any application, Writ Petition, or suit regarding this matter before any court or any other bench of this Hon'ble Tribunal nor any such petition or suit is pending before any of them.

8) RELIEF SOUGHT FOR -

Under the above facts and circumstances of the case stated above, the applicant prays for the following reliefs -

- i) To Direct the Respondents to suitably modify the Orders/letters dated: 17/11/2005 (Annexure - VII) and 22/11/2005 (Annexure - VIII) by adding tailor as eligible category to receive HPCA/PCA as per guidelines under Letter Dated: 04/02/2004. (Annexure - V).
- ii) To grant HPCA to the applicant w.e.f. month of December' 2005 i.e. from which date the same has been stopped.

Contd...

Md. Khairul Hussain

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iii) Any other relief or reliefs as your Lordships  
may deem fit and proper.

iv) Cost of the application.

9) INTERIM RELIEF PRAYED FOR -

Under the above facts and circumstances stated  
above, the applicant does not pray any interim  
relief what-so-ever.

10) THE APPLICATION HAS BEEN FILED THROUGH ADVOCATE

- 1) Mr. S.C. Biswas,
- 2) Mr.
- 3) Mr.
- 4) Mr.

11) PARTICULARS OF THE POSTAL ORDER -

(a) I.P.O. No. 264 325579

(b) Date - 28.7.06

(c) Payable at - Guwahati

12) LIST OF ENCLOSURES -

As indexed in the INDEX.

Contd...

Md. Khairul Hussain

V E R I F I C A T I O N

I, Sri. Khairul Hussain, S/o. Late. Ismail, aged about        years, Resident of Saikia Chuburi, Muslim Gaon, P.S. Dekargaon, Tezpur, in the District of - Sonitpur, Assam, do hereby verify that the statements made in paragraphs of the accompanying application are true to my knowledge, and belief and that I have not suppressed any material facts.

And, I set my hand on this verification today the 30<sup>th</sup> day of July, 2006 at Guwahati.

*Md. Khairul Hussain*

Signature of the Applicant

ANNEXURE - I.

No. 32152/Career/DGMS-  
3(B)/ 3168/93/D(MED)  
Government Of India,  
Ministry of Finance.

New Delhi, the 08<sup>th</sup> November 1995

To,

The Chief of the Army Staff,

Subject: GRANT OF HOSPITAL PATIENT CARE ALLOWANCE TO GROUP  
- "C" AND GROUP - "D" (NON-MINISTERIAL) HOSPITAL  
EMPLOYEES.

Sir,

1. I am directed to convey the sanction of the President to the Hospital Patient Care Allowance to Group - "C" and Group - "D" (Non-Ministerial) employees excluding Staff Nurses employed in AMC Units having 30 beds or more @ Rs. 80/- and Rs. 75/- per month respectively w.e.f. date of issue of these orders subject to the condition that no Night Weightage Allowance and Risk Allowance if sanctioned by the Central Government, will be admissible to these employees.

2. The Expenditure are involved will be met out of the Budget grant of the concerned hospitals.

3. This issues with the concurrences of Ministry of Finance vide their U.O. No. 1102/PD Dated: 31.10.1995.

Sd/- illegible,  
(G.S. Viridi)  
Under Secy to the  
Govt. of India,

Attested by  
*[Signature]*  
30/11/95  
Advocate.

Contd...

Copy to:

The CSDA (SC) Pune  
(EC) Patna  
(CC) Meerut  
(NC) Chahdimandir

Copy signed in INK

The Minister of Health and Family Welfare  
(Department of Family Welfare), Nirman Bhawan, New  
Delhi (OS Section - 3 copies).

CSDA, New Delhi, The DADS, New Delhi.

Senior Deputy DADS, Pune, Meerut, Dehradun, Patna,  
Bombay, and Calcutta.

The CDA (MC) Meerut, (FYS) Calcutta, (AF) Dehradun,  
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AFA (AC-PB), AFA (B), AFA (W) - 2 Copies.

DGMA (Army) - 30 copies, DGAFMS - 5 Copies, DGMS (Air),  
DGMA (Navy).

D (Civ-1), DGOF, D (Appts), D (Fys), D (CIV - II), DFA  
(MS) No. Z. 28015/41/98-h (i)

15. Secretary, Railway Board, Ministry of Railways,  
Rail Bhawan, New Delhi.

16. Secretary, Ministry of Home Affairs, North Block,  
New Delhi.

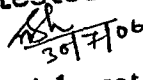
Contd..

17. The Secretary, Ministry of Home Affairs, (UT Division), North Block, New Delhi.
18. DDG (M)/ADG(HA)/DDA (H)/MH Section/Leprosy Section /ME Section.
19. PH Section, CCd Section/ME (UG) Desk/ME (PG) Desk/CGHS (P)/Finance Desk - II.
20. PPS to Secretary/PPS to AS (H)/PS to JS (SB)/PS to JS and FA.
21. Section Register/Guard File.

Sd/- Illegible  
(LAL SINGH)  
Under Secretary to  
The Govt. of India.

Copy, also to -

- 1) Shri. Ram Kishan, Co-Convenor, Joint Council of JACHKU, CHEF, ESI & AIMMS, K-45, Srinivaspuri, New Delhi - 110065.
- 2) Shri. R.B. Pandey, Convenor, Joint Council of JACHKU, CHEF, ESI & AIMMS Unions, H.Q. Agarwal Bhawan, G.T. road, Tis Hazari, Delhi - 110054.

Attested by  
  
30/7/06  
Advocate.

Sd/- Illegible  
(LAL SINGH)  
Under Secretary to  
The Govt. of India.

ANNEXURE - II.

Headquarters  
Eastern Command  
Fort William  
Calcutta - 21.

No. 230809/1/M-3(B)

Dated: 20<sup>th</sup> Jan 1997

HQ 4 Corps (Med)

CH(SC) Calcutta - 27

OF HOSPITAL PATIENT CARE ALLOWANCE TO  
GROUP - C AND GROUP - D (NON-MINISTERIAL) HOSPITAL  
EMPLOYEES REGARDING CORRIGENDUM

1. A copy of the Government of India, Ministry of Defence corrigendum, No. PC to MF No. 32152/Hosp/PV/DGMC-3(B) Dated: 20 Jun 97 on the above subject is forwarded herewith for information and further necessary action.

Sd/- Illegible,  
(R C Sharma)  
Colone  
ASH  
For DGMC

Enclosed: As above

-----  
COPY OF THE GOVT OF INDIA CORRIGENDUM NO PC TO MF NO. 3252/HOSP/PC/DGMS -3(B) DATED: 20 JUN 97.  
-----

Attested by  
*AS*  
31/7/06  
Advocate

AS ABOVE  
No. PC to MF No. 32152/Hosp/  
PCA?DGMS-3(B)/1568/97/D  
Govt. of India,  
Ministry of Defence,  
New Delhi, the 20<sup>th</sup> Jun 1997

Contd...

= 18 =

CORRIGENDUM

Government letter No. 32152/Career/DGMS-3(B)/3166/  
93/D (Med), Dated: 8<sup>th</sup> November as follows -

- 1) The expenditure will be debitable to Minor head 104/Civilians (Pay and allowances) of Major Head 2076-DSE.

The entitled categories will be as per Appendix 'A' attached to this corrigendum.

- 2) The entitlement of the Hospital Patient Care Allowance will be as per the Pay and Allowances allowed usually.
- 3) Para 2 and 3 of the Government letter dated: 8<sup>th</sup> November' 1995 will be serially numbered as Para - 4 and 5 respectively.
- 4) This issues with the concurrence of catpace (Finance) vide No. 769/AG/PD Dated: 11.6.97.


Sd/- illegible,  
G.S. Virdi  
Under Secy to the  
Govt. of India,  
Tele - 3016604.

APPENDIX - A.

STATEMENT OF GROUP "C" AND "D" STAFF - CATEGORY WISE

Sl. No.	Category	Group	Proposed Patient Care allowance per individual per month
1	Junior Physiotherapist	C	80
2	Occupational Therapist	C	80
3	Senior Dietician	C	80
4	Junior Dietician	C	80
5	Medical Social Worker	C	80
6	Speech Therapist	C	80
7	Carpenter	C	80
8	Tin ---	C	80
9	Painter	C	80
10	Boot maker (EBR)	C	80
11	Tailor	D	75
12	Cook	D	75
13	Washer man (Dhobi)	D	75
14	Ward Sahayika	D	75
15	Mate	D	75
16	Barber	D	75
17	Labourer (Mazdoor)	D	75
18	Male Attendant	D	75
19	Chowkidar	D	75
20	Sweeper (Safaiwali/ Safaiwala)	D	75
21	Female Attendant	D	75

Attested by

  
3/7/06  
Advocate.

Contd...

No. Z.28015/26/98-MH(H)  
GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE

Nirman Bhavan, New Delhi  
Dated: the 28<sup>th</sup> September, 1998

To,

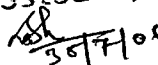
1. The Director General of Health Services,  
Nirman Bhavan,  
New Delhi.
  
2. The Director,  
Central Government Health Scheme.  
Nirman Bhavan,  
New Delhi.

Subject: Revision of rate of Hospital Patient Care.  
Allowance/Patient Care Allowance.

Sir,

I am directed to convey the sanction of the President to revise the rate of Hospital Patient Care Allowance payable to Group - 'C' and 'D' (Non-Ministerial) hospital employees and Patient Care Allowances payable to Group 'C' and 'D' (Non-Ministerial) C.G.H.S employees, w.e.f. 1.8.1997. The revised rates will be as under -

- i) Group 'C' employees (Non-Ministerial) hospital employees. [From Rs. 80/- per month to Rs. 160/- per month].

Attested by  
  
Advocate.

Contd..

- ii) Group 'D' employees (Non-Ministerial) hospital employees. [From Rs. 75/- per month to Rs. 150/- per month].
- iii) Group 'C' and Group 'D' (Non-Ministerial) C.G.H.S. employees. [From Rs. 70/- per month to Rs. 140/- per month].
- 2) The terms and conditions for payment of Hospital Patient Care Allowance/Patient Care Allowance will remain the same as mentioned in this Ministry's letters No. Z.28015/60/87-H Dated: 25.1.1988; Z.28015/102/88-H Dated: 30.10.1989; and B. 110011/1/90-CGHS(P) Dated: 10.7.1990.
3. This issue with the approval of Ministry of Finance (Department of Expenditures) vide their U.O. NO. 1278/E.III(A)/98 Dated: 23<sup>rd</sup> September, 1998.
4. The expenditure involved will be met out of the budget grant of concerned hospitals/CGHS organisations for the year 1998-99.
5. The expenditure involved will be met out of the budget grant of concerned hospitals/CGHS organisations for the year 1998-99.

Yours faithfully,  
Sd/- Lal Singh  
Under Secretary to the  
Government of India.

Copy to:

1. The Additional Director (CGHS), Nirman Bhavan, New Delhi.
2. The Medical Superintendent, Dr. Ram Monohar Lohia Hospital, New Delhi.
3. The Medical Superintendent, Safdarjung Hospital, New Delhi.
4. The Principal and Medical Superintendent, Lady Hardinge Medical College and Associated Hospitals, New Delhi.
5. The Director, Central Institute of Psychiatry, Kanke, Ranchi, Bihar.
6. The Director, All India Institute of Physical Medicine and Rehabilitation, Haji Ali Park, Mahalaxmi, Mumbai - 400034.
7. The Director, Central Leprosy Teaching and Research Institute, Tirumani, Chegalpattu, Tamil Nadu.
8. The Medical Superintendent, Regional Leprosy Training, and Research Institute, P.O. Aska (Balampore), District: Ganjam, Orrisa.
9. The Medical Officer, Incharge, Regional Leprosy Training and Research Institute, Lapur, Post Box No. 112, Raipur - 449 201 (MP).
10. The Director, Regional Leprosy Training and Research Institute, Gouripur, Bankura, West Bengal.

Sd/- Lal Singh  
Under Secretary to the  
Government of India.

Contd...

Copy to:

1. The Principal Secretary, (H &FW), Government of NCT of Delhi, 5, Shammath Marg, New Delhi/ Commissioner MCD, New Delhi/Secy, NDMC, New Delhi.
2. The Administrator, Chandigarh Administration, Chandigarh.
3. The Administrator, Andaman and Nicobar Islands, Port Blair.
4. The Administrator, Daman and Diu, Moti daman, Daman.
5. The Administrator, UT of Lakshadweep, Kavarati via Calicut.
6. The Collector, Dadra and Nagar Haveli, Silvassa - 396230.
7. The Secretary, H and FW Department, Government of Pondicherry, Pondicherry.
8. The Director, Lala Ram Swaroop Institute of TB and Allied diseases, New Delhi.
9. The Director, All India Institute of Medical Sciences, New Delhi.
10. Ministry of Labour, Shram Shakti Bhawan, New Delhi.
11. The Director, ESIC, Kotla Road, New Delhi.
12. Shri. R. Kumar, Under Secretary, (E.III(A), Ministry of Finance, (D/o. Expenditure), North Block, New Delhi.
13. The Secretary, Ministry of Home Affair, (UT Division), North Block, New Delhi.
14. DDG (M/ADG (HA) /DDA (H) /MH Section/Leprosy Section/ME Section.
15. PH Section/CCD Section/ME (UG) Desk/ME (PG) Desk/CGHS (P)/Finance Desk III.
16. PPS to Secretary/PPS to AS (H)/PS to JS (SB)/PS to JS (PA).
17. Sanction Register/Guard File.

Attested by  
*[Signature]*  
30/7/06  
Advocate.

Sd/- Lal Singh  
Under Secretary to the  
Government of India.

[RELEVANT PORTIONS]

No. Z.28015/41/98-H

GOVERNMENT OF INDIA

Ministry of Health and Family Welfare

Nirman Bhawan, New Delhi

Dated: 2<sup>nd</sup> January' 1999

To,

- (1) The Director General of Health Services,  
Nirman Bhawan, New Delhi - 110011.
- (2) The Director,  
Central Government Health Scheme  
Nirman Bhawan, New Delhi - 110011.

Subject: Revision of rate of Hospital Patient Care Allowance/Patient Care Allowance.

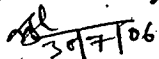
Sir,

I am directed to convey the sanction of the President to revise the rate of Hospital Patient Care Allowance payable to Group - 'C' and 'D' (Non-Ministerial) hospital employees and Patient Care Allowances payable to Group 'C' and 'D' (Non-Ministerial) employees working in C.G.H.S Dispensaries, w.e.f. 29<sup>th</sup> December' 1998. The revised rates will be as under -

HOSPITAL PATIENT CARE ALLOWANCES -

- i) Group 'C' employees (Non-Ministerial) working in Central Government hospitals and hospitals under the National Capital Territory of Delhi and other

Attested by

  
30/7/96  
Advocate

Contd...

Union Territories. [From Rs. 160/- per month to Rs. 700/- per month].

- ii) Group 'D' employees (Non-Ministerial) working in Central Government hospitals and hospitals under the National Capital Territory of Delhi and other Union Territories. [From Rs. 150/- per month to Rs. 695/- per month].

PATIENT CARE ALLOWANCE -

- iii) Group 'C' and Group 'D' (Non-Ministerial) C.G.H.S. employees working in C.G.H.S. Dispensaries. [From Rs. 140/- per month to Rs. 690/- per month].

2) The terms and conditions for payment of Hospital Patient Care Allowance/Patient Care Allowance will remain the same as mentioned in this Ministry's letters No. Z.28015/60/87-H Dated: 25<sup>th</sup> January' 1988; Z.28015/102/88-H Dated: 30<sup>th</sup> October' 1989; and B. 110011/1/90-CGHS(P) Dated: 10<sup>th</sup> July, 1990.

3. The expenditure involved will be met out of the budget grant of concerned hospitals/CGHS organisations.

Attested by  
*[Signature]*  
30/7/86  
Advocate.

ANNEXURE - V.

No. Z.28015/24/2001-11  
Government of India  
Ministry of Health and  
Family Welfare

\*\*\*\*\*

Nirman Bhavan, New Delhi,  
Dated: the 4<sup>th</sup> February, 04

To,

The Director General of Health Services,  
Nirman Bhavan, New Delhi.

Subject: Payment of Hospital Patient Care Allowance/  
Patient Care Allowance to Group - 'C' and  
'D' (Non-Ministerial) employees working in  
hospitals, dispensaries and organisations.

\*\*\*\*\*

Sir,

I am directed to state that Ministry of Finance had suggested to this Ministry that a clear cut policy for payment of Hospital Patient Care Allowance/Patient Care Allowance to Group - "C" and "D" (Non-Ministerial) employees working in hospitals, dispensaries and organisations be evolved. Subsequently, in consultation with Department of Personnel and Training and Ministry of Finance, it was decided that in the light of the Cabinet decision, on the payment of Hospital patient Care Allowance/Patient Care Allowance, it may not be appropriate to lay down the Policy for Hospital Patient Care Allowance/Patient Care Allowance as the major Para-metres of the policy have already been decided.

Attested by

*Sh*  
30/7/06  
Advocate.

Contd..

Instead, perhaps a consolidated letter be issued in consultation with Dte General of Health Services to remove all ambiguity in this regard.

Accordingly, the following Guidelines for impleading Hospital Patient Care Allowance/Patients Care Allowance are consolidation with Dte General of health Services -

(i) ELIGIBILITY FOR HOSPITAL PATIENT CARE ALLOWANCES

The Hospital Patient Care Allowances is admissible to all Group - "C" and Group - "D" (Non-Ministerial) employees excluding nursing personnel @ Rs. 700/- per month and Rs. 695/- per month respectively working in General Hospitals (those with 30 beds or more), subject to the condition that no Night Weightage allowances and risk Allowances, if sanctioned by the Central Government, will be admissible to these employees.

(ii) ELIGIBILITY FOR PATIENT CARE ALLOWANCE -

The patient Care Allowances is admissible to the Group - "C" and "D" (Non-Ministerial) employees excluding nursing personnel @ Rs. 690/- per month working in the health care delivery institutions/ establishments (other than hospitals) having less than 30 beds, subject to the condition that no Night Weightage Allowance and Risk Allowances, if sanctioned by the Central Government, will be admissible to these employees (Copies of this Ministry's Orders No. Z.28015/26/98-MH (H),

Contd..

dated: 28.9.1998 and Z. 28015/41/98-H. (i) Dated: 2.1.1999 are enclosed).

(iii) THE CONDITION WHICH AN ORGANISATION MUST SATISFY BEFORE ITS EMPLOYEES CAN BE CONSIDERED FOR GRANT OF HOSPITAL PATIENT ALLOWANCE -

Only persons (Group - "C" and "D", Non-Ministerial employees) whose regular duties involve continuous and routine contact with patients infected with communicable disease or those who have to routinely handle, as their primary duty, infected materials, instruments and equipments which can spread infection as their primary duty may be considered for grant of Hospital Patient Care Allowances. It is further clarified that HPCA shall not be allowed to any of these categories of employees whose contract with patients or exposure to infected materials is of an occasional nature.

(iv) THE CONDITIONS WHICH AN ORGANISATION MUST SATISFY BEFORE ITS EMPLOYEES CAN BE CONSIDERED FOR GRANT OF PATIENT CARE ALLOWANCES -

The persons (Group - "C" and "D", Non-Ministerial) employees whose regular duties involve continuous routine contact with patients affected with communicable diseases or are handling infected materials, instruments and equipments which can spread infection as their primary duty working in health care delivery institutions other than Hospital (30 beds for

General Hospital; 10 beds for Super Speciality Hospital) may be considered for grant of Patient Care Allowances. PCA shall not be allowed to any Group "C" and Group - "D" (Non-Ministerial) employees whose contact with patients or exposure to infected materials is of occasional nature.

(v) THE CLASSIFICATION OF GROUP "C" AND GROUP "D" CIVIL POSTS -

The classification of Group "C" and Group - "D" civil posts for the payment of Hospital Patient Care Allowances/Patient care Allowances as notified by Department of Personnel and Training Vide Notification No. 13012/1/98-Estt. (D), dated: 20/04/1998 is as under -

GROUP - "C" POSTS -

"A Central Civil Posts carrying a pay or a scale of pay with a maximum of over s. 4000/- but less than Rs. 9000/-".

GROUP - "D" POSTS -

"A Central Civil Post carrying a pay or a scale of pay the maximum of which is Rs. 4000/- or less".

Department of Personnel and Training vide their Office Memorandum No. 35034/1/97-Estt (D) (Vol. IV) Dated: 10.02.2000 further clarified that the classification of the post held by the officer should be with reference to the scale of pay of

Contd...

the post held by the Government servant on regular basis and not with reference to the higher pay scale granted to the Government servant under Assured Career Progression (ACP) Scheme. In view of the Department of Personnel and Training's clarification, the Group "C" employees who have been granted the pay scale of Group "B" post under the ACP scheme would continue to be entitled to the payment of Hospital Patient Care Allowance/Patient Care Allowances.

The Hospital Patient Care Allowance/Patient Care Allowance is payable to Group "C" and Group "D" (Non-Ministerial) employees working in the Hospital/Dispensaries etc. This Allowances is not admissible to Group "C" and Group "D" (Non-Ministerial) employees working in the headquarters' Office dealing with such Healthcare Units/Dispensaries/Hospitals as long as they work there. The HPCA or PCA will be admissible to such employees only in the event of their transfer from Headquarters to the Healthcare Units/Dispensaries/Hospitals and subject to the condition specified in (iii) and (iv) above.

The Non-Ministerial posts will be decided as per the recruitment rules of the posts. Though the power to declare an employee as Non-Ministerial rests with the Head of Office, this should be done only with the prior approval of the concerned administrative Ministry in consultation with the Department of Personnel and Training.

(vi) THE DATE OF ELIGIBILITY OF EACH CASE -

The grant of Hospital Patient Care Allowances/ patient Care Allowances can be considered from the dates as notified by Ministry of Health and Family Welfare. The dates of eligibility for payment of Hospital Patient Care Allowance/Patient Care Allowance would be notified in consultation with the Ministry of Finance in all cases of grant of Hospital Patient Care Allowance/Patient Care Allowance to the Group "C" and Group - "D" (Non-Ministerial) employees in the future (copy of this Ministry's Order No. Z. 28015/60/87-H Dated: 05/03/1990 is enclosed).

These issues with the approval of Department of Personnel and Training vide their U.O. No. 239/03-Estt (AL) Dated: 20/06/2003 and Ministry of Finance (Department of Expenditure) vide their U.O. No. 362/E.IV/03, Dated: 03/07/2003.

Yours faithfully,  
Sd/- Illegible  
(U.C. Nangia)  
Deputy Secretary  
to the Government of  
India,

Copy to:

- 1) The Director General of Audit, Central Revenues, I.P. Estates, New Delhi.
- 2) The Director (CGHS), Nirman Bhavan, New Delhi.

- 3) The Additional Director (CGHS), Nirman Bhavan, New Delhi.
- 4) The Medical Superintendent, Dr. RML Hospital, New Delhi.
- 5) The Medical Superintendent, Safdarjung Hospital, New Delhi.
- 6) The Principal and Medical Superintendent, Lady Hardinge Medical College and Associated Hospitals, New Delhi.

Attested by

*ASH*  
30/7/66  
Advocate.

ANNEXURE - VI.

TAILORING SERVICE

1. Refer to Unit Part - I Order No. 154/8/2004 Dated: 16<sup>th</sup> Jul 2004.
  
2. With Immediate effect tailoring services to the wards/departments will be provided as per the programme appended below. In-charges Wards (Ward master) Department will deposit the cloths requiring repair/stitching in tailoring shop between 1300h to 1400h on the day as per schedule and endorse the number of cloth in the register maintained by the tailor and sign with date and time. They will collect the repaired/stitched cloths the next day between 1300 hours and 1400 hours and endorse I

S. No	Wards/Departments	Days of the week
(a)	Med - I and Med - II	Monday
(b)	Surg - I and Surg - II	Tuesday
(c)	Psy and Skin Ward	Wednesday
(d)	Fam - I and Fam - II	Thursday
(e)	Eye, ENT, JCOs, ICU Ward and OT	Friday
(f)	Lab, MI Room, X-Ray, Physiotherapy, Main Office, and other departments.	Saturday

Attested by

*SK*  
30/7/06  
Advocate.

Contd...

ANNEXURE - VII.

7(1)/2000/D(Med)

Government of India.

Ministry of Defence.

New Delhi, dated: 17<sup>th</sup> November' 2005

To,

The chief of the Army Staff,  
The Chief of the Naval Staff,  
The Chief of the Air Staff,  
DGMS

Subject: Grant of Hospital Patient Care Allowance (HPCA)/Patient Care Allowance (PCA) to Group 'C' and 'D' (Non Ministerial) employees of the Armed forces Hospitals /Medical Establishments.

Sir,

I am directed to refer to the Government of India, Ministry of Health and Family Welfare's letter No. Z.28015/24/2001-H Dated: 4<sup>th</sup> February' 2004 and 05/05/2005 (Copies enclosed), or the above mentioned subject and to state that the President is pleased to extend the provisions of these letters only to the eligible Group 'C' and Group 'D' (Non-Ministerial) employees of Armed Forces Hospitals/Medical Establishments with effect from 08/11/1995 i.e. (the date from which the HPCA was introduced to AMC units subject to provisions of Para - 5 of this letter. This rates applicable for HPCA/PCA shall be as under -

Attested by

*Mh*  
30/7/06

Advocate.

Contd..

Hospital Patient Care Allowance (HPCA)

	<u>w.e.f.</u>	<u>w.e.f.</u>	<u>w.e.f.</u>
	08.11.95	01.08.97	29.12.98
i) Group 'C' employees (Non- Ministerial) working in Armed Forces Hospitals	Rs. 80 pm	Rs. 160 pm	Rs 700 pm
ii) Group 'D' employees (Non- Ministerial) working in Armed Forces Hospitals	Rs. 75 pm	Rs. 150 pm	Rs. 695 pm

Patient Care Allowance (PCA)

iii) Group 'C' and 'D' (non-Ministerial) employees working in Medical Esstt.	Rs. 70 pm	Rs. 140 pm	Rs 690 pm
---	-----------	------------	-----------

3. Based on the above guidelines, categories of Group 'C' and Group 'D' employees as per Appendix to this letter will be eligible for grant of HPCA/PCA. These employees when posted to the Headquarters Office dealing with such Hospitals/Medical establishments will cease to be eligible for HPCA/PCA.

4. The supersedes GOI Min of Def letter No. 32152/Carrier/DGMS-3(B)/3166/95D (Med) Dated: 8<sup>th</sup> November' 1995 and corrigendum issued vide letter No. 32152/Hosp/PCA/DGMS-3(B)/1568/97/D (Med) Dated: 20<sup>th</sup>

Contd...

Jun' 97, The payment of HPCA/PCA made to certain categories of employees vide these orders or in pursuance of various court directions would be adjusted while calculating the payment of arrears.

5. Group 'C' and 'D' (Non-Ministerial) employees working in Armed Forces Hospitals and Medical Establishments who till now are not in receipt of HPCA/PCA under the provisions of the Government letter dated: 08/11/1995 referred to above, but became eligible for the same on the basis of this letter, will get the benefit from the date of issue of this letter.

6. The expenditure involved will be met out of the "Pay and Allowances" Heads of respective services.

7. This issues with the concurrence of the Defence Finance, vide their ID No. 133/PD/05 Dated; 17<sup>th</sup> November' 2005.

Yours faithfully,

Sd/- R.C. Rathuri

17/11/2005

Under Secretary to the  
Government of India.

Copy to:

Defence (Finance) (AG/PD), CGDA  
DGMS (Army), DGMS (Navy), DGMS (Air)  
CsDA (Army), CDA (Navy), CDA (Air Force),  
D (Civ)

*SPCA*

Appendix to GOI letter No. 7(1)/2000/  
D/Med/Dated: 17<sup>th</sup> November' 2005

Categories of Group 'C' and Group 'D' (Non-Ministerial)  
Employees eligible for grant of HPCA/PCA

I) Hospitals/Medical Establishments in Army

<u>Sl. No.</u>	<u>Categories</u>
1.	Ward Sahayika
2.	Safaiwala/Safaiwali
3.	Washerman
4.	Barber
5.	Female Attendants
6.	Cook
7.	Ward Boys

II. Hospitals/Medical Establishments in Navy

<u>Sl. No.</u>	<u>Categories</u>
1.	Ward Sahayika
2.	Safaiwala/Safaiwali
3.	Washerman
4.	Barber
5.	Medical Attendent
6.	Dresser
7.	Ayah
8.	Ward Lady/Boy Hospital
9.	Masalchi

III. Hospitals/Medical Establishments in Air Force

<u>Sl. No.</u>	<u>Categories</u>
1.	Lady Attendent
2.	Safaiwala/Safaiwali
3.	Washerman
4.	Barber
5.	Cook
6.	Mess Waiter
7.	Water Carrier
8.	Washer Up
9.	Laskar/Laskar Tindal.

Attested by

*[Signature]*  
30/7/06

Advocate.

Contd...

ANNEXURE - VIII.

No. 23094772

Dte Gen of Medical Services (Army)  
Adjutant General's Branch  
Army Headquarters  
'L' Block, New Delhi - 110001

B/32152/HPCA/DGMS-3B

22<sup>nd</sup> November' 2005

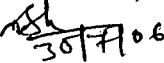
HQ Southern Command (Med) Pune  
HQ Eastern Command (Med) Kolkata  
HQ Western Command (Med) Chandimandir  
HQ Northern Command (Med) C/o. 56 APO  
HQ Central Command (Med) Lucknow  
HQ South Western Command (Med)

Grant of Hospital Patient Care Allowance  
(HPCA)/Patient Care Allowance (PCA) to Group 'C'  
and 'D' (Non Ministerial) employees of the Armed  
Forces Hospitals/Medical Establishments.

1. Vide Ministry of Defence letter No. 32152/Career/DGMS-3(B)/3168/93/D (Med) Dated: 08 Nov' 1995, Hospital Patients' Care Allowance was sanctioned to Group 'C' and 'D' (Non-Ministerial) employees in AMC units @ Rs. 80/- pm and Rs. 75/- pm respectively and vide corrigendum No. PC to MF No. 32152/Hosp PCA/DGMS-3(B)/ 1568/97/D (Med) Dated: 20 Jun 1997 details of all categories (21 categories) of Group 'C' and 'D' which were entitled for the said allowances, was given.

2. The said rate was enhanced to Rs. 160 pm and Rs. 150 pm wef 01 Aug 1007 and Rs. 700 pm and 695 pm wef 29 Dec 1998 for the 'similar' categories of employees working in hospitals under the Ministry of

Attested by

  
30/11/06

Advocate.

Contd...

Health. A number of petitions were filed by the employees of AMC Units in different Courts for grant of enhanced HPCA at par with the employees working in the Civil Hospitals. In a number of cases, base on Court directions enhanced HPCA has already been granted to certain petitioners.

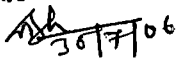
3. Separately, we had taken up a case with the Ministry of Defence for extending the benefits of enhanced HPCA to all the eligible Group 'C' and Group 'D' employees of AMC Units. The whole issue was examined by the Government and in order to have uniform rates of HPCA/PCA revised parameters for grant of HPCA/PCA to the eligible categories of employees working in various hospitals/organisations under Government of India were issued vide Ministry of Health letter No. Z.28015/24/2001-H Dated: 04 Feb 2004. Based on these parameters a consolidated case was taken up by the O/o. DGAFMS for grant of enhanced HPCA/PCA to the eligible employees in AMC units.

4. The matter was examined by Ministry of Defence in consultation with Ministry of Finance and Government order No. 7(1)/2000/D (Med) dated: 17<sup>th</sup> Nov 2005 has been issued granting the revised rates of HPCA/PCA to the eligible Group 'C' and 'D' (Non-Ministerial) employees of Armed forces Hospitals/Medical Establishments with retrospective effect subject to certain conditions. A copy of the said Government Order No. 7(1)/2000/D (Med) dated: 17 Nov 2005 is enclosed herewith for your information and further dissemination to all the units under your command. It may please be noted that -

Contd...

- (a) W.e.f. 17<sup>th</sup> November' 2005, HPCA/PCA is entitled to only those categories, which have specifically been mentioned in the appendix to the said Government letter. The payment of HPCA to the other categories which are not included in the appendix should be discontinued w.e.f. 17 Nov' 2005.
- (b) The eligible employees as per the appendix are entitled to the payment of arrears w.e.f. the dates mentioned in the Government letter. The payments already made based on certain Court directions are required to be adjusted while calculating the arrears.
- (c) All the Heads of the units may be directed to brief the employees about this letter while holding Quarterly Welfare Meetings.
- (d) Wherever Court cases on the issue are pending, the units may be directed to take immediate necessary action to brief the Government counsel to appraise the Hon'ble Court about the contents of this Government letter for appropriate disposal of the case.

Enclosure: As above.

Attested by  
  
Advocate.

Sd/- K.L. Vobra  
Dir MD (Civ)  
for DGMS (Army).

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